

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI
Civ.DJ No. ___/2020**

Sh.Ankur Mahajan

... Plaintiff

VERSUS

Mrs.Sushma Mahajan and Ors.

... Defendants

**THROUGH CISCO WEBEX VIDEO
CONFERENCING**

01.06.2020 (12 noon to 12.42 p.m.)

Pr: Sh.Manish Kapur, Ld.counsel for plaintiff.
(M.No.9899610720)

(Email ID of Id.counsel Sh.Manish Kapur :
manishkapur4@gmail.com).

Sh.Sanjay Rathi and Raman Bhatia, Ld.counsels
for defendants.

(M.No. of Id.counsel Sh.Sanjay Rathi: 9811075210,
9999161652)

(Email ID of Id.counsel Sh.Sanjay Rathi:
advsanjayrathi@gmail.com).



1. The plaintiff has filed an application under Order XXXIX Rule 1 and 2 CPC for ex parte ad interim injunction making a prayer therein that defendants be restrained from creating any third party interest in the property bearing no. D-132 (third floor), Mansarover Garden, New Delhi (**hereinafter referred to as suit property**).
2. It is the case of plaintiff that he is the son of erstwhile owner i.e. Sh.Chander Mahajan and defendants are in the process of creating third party interest in the suit property thereby defeating the rights of the plaintiff in the suit property being legal heir of erstwhile owner Sh.Chander Mahajan, who happens to be late father of plaintiff. Accordingly, he has sought interim injunction.
3. At this stage, Id.counsel for defendants has submitted that defendant no.1, who happens to be




the mother of plaintiff is the registered owner of the suit property vide registered sale deed wherein late father of plaintiff and husband of defendant no.1 namely Chander Mahajan was an attesting witness.

4. It is further submitted by him that plaintiff has also referred to the registered sale deed in his plaint existing in favour of defendant no.1. However, he has not sought any cancellation of the registered sale deed existing in favour of defendant no.1. Therefore, the true owner cannot be enjoined in the present case.
5. It is further submitted by him that he be granted some time to file documents in favour of defendant no.1 alongwith complete chain of ownership in her favour to demonstrate that plaintiff has got no prima facie case to seek injunction from this court.



6. At this stage, plaintiff has also submitted that he has no objection to the time being sought by defendant and he further submitted that he will take appropriate steps for amending the plaint to incorporate the relief of cancellation with regard to registered sale deed existing in favour of defendant no.1.
- 7. In the facts, put up on 17.06.2020 for reply and arguments on the interim injunction application of plaintiff and let defendant supply advance copy of reply and documents to the plaintiff's counsel at least three days prior to the next date of hearing.**
8. A copy of order be sent to the Id.counsel for plaintiff and defendants by the **Filing Section, West, THC, Delhi through email.**


(Vikas Dhull)
ADJ-01, WEST, THC, DELHI
(Duty Officer)/01.06.2020

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Misc No. 244/2019

Sh.Man Singh and Sh.Balwan Singh

... Plaintiffs

VERSUS

Sh.Banwari Lal and Sh.Ganga Ram

... Defendants

**THROUGH CISCO WEBEX VIDEO
CONFERENCING**

01.06.2020 (11.40 a.m. to 11.50 a.m.)

Pr: Sh.Pawan Vats, one of the legal heir of defendant
no.2 Ganga Ram.

(Mobile No. of Sh.Pawan Vats::9891617527 and
Whatsapp no.8595520778).

(Email ID of Sh.Pawan Vats:



pawanvats5086@gmail.com).

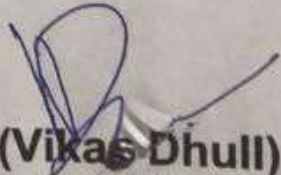
1. An application under Section 151 CPC has been received and has been put before the undersigned by the Filing Section, Tis Hazari Courts, Delhi which was received by the undersigned through mail.
2. Heard on the said application.
3. It is submitted by applicant/legal heir of defendant no.2 that non-applicant has filed an application before the Ld.Civil Judge, THC, Delhi for return of documents.
4. It is further submitted that with regard to documents sought to be returned by the non-applicant, application of applicant under Section 340 Cr.P.c. is fixed for orders on 03.06.2020.
5. It is further the case of applicant that documents sought to be returned by the non-applicant are forged documents and he objects to the return of the same as



they have got connection with the pending 340 Cr.P.C. application filed by applicant which is with regard to initiation of appropriate proceedings against non-applicant for filing of forged documents.

6. In the facts, **issue notice of the said application to the non-applicant through all electronic modes i.e. email, whatsapp, sms etc. for 02.06.2020 and let applicant file an affidavit of service upon non-applicant and the manner in which non-applicant has been served before the Judicial Branch, THC, West, Delhi through email prior to next date of hearing.**

7. A copy of order be sent to the applicant by the **Filing Section, West, THC, Delhi through email.**


(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
(Duty Officer)
01.06.2020

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

Sh.Ram Lal Jain

... Plaintiff

VERSUS

1. Sh.Ashok Kumar Banga
2. Chandra Prakash Banga
3. Office bearer of Mianwali Distt.
Cooperative House Building Society Ltd.
4. Ranveer Bhardwaj
5. Jitender Kumar Garg
6. Gopal Bindal
7. Delhi Development Authority

... Defendants

**THROUGH CISCO WEBEX VIDEO
CONFERENCING**

01.06.2020 (11.25 a.m. to 11.32 a.m.)

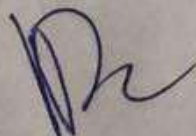
Fresh suit for permanent injunction has been received by way of assignment and has been put before the undersigned by the Filing Section, Tis Hazari Courts, Delhi which was received by the undersigned through mail.



Pr: **Sh.Manoj Khatri, Ld.counsel for plaintiff.**
(M.No. 9811383828, 9212010299)


**(Email ID of Id.counsel Sh.Manoj Khatri :
advocatem.khatri@gmail.com).**

1. Alongwith the suit, an application for exparte ad interim injunction under Order XXXIX Rule 1 and 2 read with Section 151 CPC has also been filed.
2. I have carefully perused the plaint and documents.
3. The plaintiff has alleged that defendants no.1 and 2 are not the owners of the property bearing no.20, measuring 257.17 sq.yards in Block C-7 situated in Mianwali Nagar, New Delhi **(hereinafter referred to as suit property)** and they are creating third party interest in the suit property.
4. It is further the case of plaintiff that suit property belongs to Tolaram Trust.
5. Further, plaintiff has made a prayer in para (c) of the plaint for recovery of Rs.1,75,00,000/-



given as earnest money to defendant no.1 with regard to purchase of suit property. However, no court fees has been paid on the same and even the title of the plaint does not mention specifically regarding recovery of aforementioned amount.

6. At this stage, Ld.counsel for plaintiff has made a prayer for adjournment for amending the suit for the purpose of adding Tolaram Trust as a party and for amending the plaint to incorporate the relief of recovery of money and for payment of appropriate court fees on the same.
7. At request, **put up on 05.06.2020 for further proceedings.**
8. A copy of order be sent to the Id.counsel for plaintiff by **the Filing Section, West, THC, Delhi through email.**


(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
(Duty Officer)
01.06.2020